

It is for the information of all the Advocates/Litigants/General Public that w.e.f. 22.11.2021.

- (i) *The Mobile Number as well as the Aadhar Card Number/Passport Number/voter ID Card Number of the Petitioner(s) /Appellant(s) /Applicant(s) be mentioned in the Memo of Parties against his/her/their name(s)*
- (ii) *Copy of proof of identity i.e. Aadhar card/e-Aadhaar letter downloaded from UIDAI website/Passport/Election Commission ID Card (Voter ID Card), duly attested by the learned counsel filing the case under his seal with Name and Enrolment Number, wherein the residential address of the Petitioner(s)/Appellant(s)/Applicant(s) has been mentioned, be also annexed with the fresh petition/Appeal/Application for impleadment as party, at the time of filing.*
- (iii) *Affidavit in support of the Petition/Appeal/Application for impleadment as a party must contain Aadhar Card/Voter ID Card/Passport Number of the deponent and also the declaration by the deponent to the effect that:- "Aadhar Card/Voter ID Card/Passport has been annexed as a proof of identity and residential address with the Petition/Appeal /Application for impleadment as a party"*
- (iv) *In case of the non-compliance of any of the aforesaid directions, the objection to that effect will be raised by the Registry/DRR Section."*

By order of Hon'ble the Chief Justice.

Sd/-
(Yashwinder Paul Singh)
O.S.D. Judicial (Listing)
16.11.2021